

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal No. 719/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1ST AUGUST, 2018, 10:30 A.M.

Name of the Company	Nirmal Chhaya Nature Restore Pvt. Ltd. -Vs- ROC, WB		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
01.	S.K.TIWARI	Retainer	Sd/ S.K. Tiwari

ORDER

Ld. counsel for the petitioner is present.

Affidavit of service produced on side of the appellant shows that service of notice to the ROC as well as RD. However, no proof of notice to the Income Tax Authorities. It is submitted that in compliance of the order dated 12/06/2018, the notice to the Income Tax Authorities not served. Therefore, directed to serve notice to the Income Tax Authorities along with PAN number of the Company and directed to file affidavit of service within 7 days.

List it for further consideration on 03/09/2018.

Sd

(Jinan K.R.)
Member (J)